

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF LEGAL AFFAIRS  
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**LOK SABHA**

**UNSTARRED QUESTION NO. 1734  
TO BE ANSWERED ON FRIDAY, THE 16<sup>TH</sup> DECEMBER, 2022**

**Usage of International Law Vocabulary**

**1734. SHRIMATI RAKSHA NIKHIL KHADSE:  
SHRI MANOJ KOTAK:  
SHRI KODIKUNNIL SURESH:**

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government proposes to strengthen the usage of international law vocabulary extensively as India has lost its way in use of international law;
- (b) if so, the details thereof; and
- (c) whether the Government proposes to initiate steps to remove the institutional bottlenecks in this regard and if so, the details thereof?

**ANSWER  
MINISTER OF LAW AND JUSTICE  
(SHRI KIREN RIJJU)  
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(a) and (b) : The International Law Vocabulary is a guidance document for the Countries which are party to Multilateral Treaties/Conventions and aims at common understanding of the basic terminology of International law. Countries choose different formulations and language that suits the Treaty to be signed. International Law is a living organ and India adheres to the best International Law practice followed globally while entering into the Treaties whether Multilateral or Bilateral and opts for the most suitable vocabulary to draft them without compromising its constitutional goals.

(c) Does not arise in view of (a) and (b) above.

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